



# महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ५, अंक ३४(६)]

बुधवार, ऑगस्ट २१, २०१३/श्रावण ३०, शके १९३५

[ पृष्ठ २, किंमत : रुपये १८.००

असाधारण क्रमांक ६५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislature Members' Pension (Amendment) Act, 2013 (Mah. Act No. XXIV of 2013) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Secretary to Government,  
Law and Judiciary Department.

## MAHARASHTRA ACT, No. XXIV OF 2013.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 21st August 2013)

An Act further to amend the Maharashtra Legislature Members' Pension Act, 1976.

**WHEREAS** it is expedient further to amend the Maharashtra Legislature Members' Pension Act, 1976, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fourth Year of the Republic of India, as follows :—

Mah. I  
of 1977.

1. This Act may be called the Maharashtra Legislature Members' Pension (Amendment) Act, 2013. Short title.

Mah. I  
of 1977.

2. In section 3 of the Maharashtra Legislature Members' Pension Act, 1976 (hereinafter referred to as "the principal Act"), in sub-section (1),— Amendment  
of section 3 of  
Mah. I of

(a) for the words "twenty-five thousand rupees" the words "forty thousand rupees" shall be substituted; 1977.

(b) in the first proviso, for the words "one thousand rupees" the words "two thousand rupees" shall be substituted.

Amendment  
of section 4A  
of Mah. I of  
1977.

3. In section 4A of the principal Act, in sub-section (2D), for the words and figures "with effect from the 1st May 2011, at the rate of rupees twenty-five thousand" the words and figures "with effect from the 1st August 2013, at the rate of rupees forty thousand" shall be substituted.